

HIGH COURT FOR THE STATE OF TELANGANA:: HYDERABAD

R.O.C.NO. 3/2023

DATED: 30-6-2023

NOTIFICATION

The High Court for the State of Telangana had issued Notification No. 3/2023, dated 2-1-2023 inviting applications for direct recruitment to the posts of Examiners in Judicial Districts/Units of the State of Telangana, and the candidates were subjected to the Computer Based Examination.

Later, the High Court duly following the relevant rules and procedure, hereby declares the provisional selection of the candidates bearing the following hall-ticket numbers for appointment to the post of Examiners in the Judicial Districts/Units in the State of Telangana:

1. BHADRADRI KOTHAGUEM:

236553770	236556465	236564958
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2. CITY CIVIL COURT, HYDERABAD:

236549650	236550366	236550675
236551336	236551343	236551388
236554314	236554613	236564792

3. CITY SMALL CAUES COURT, HYDERABAD:

236557456

4. HANUMAKONDA:

236557386

5. JOGULAMBA GADWAL:

236556839

6. JAGITYAL:

236553763	236555349
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7. JANGAON:

236553345

8. JAYASHANKAR BHUPALAPALLY:

236557627

236557653

9. KAMAREDDY:

236557154

236557163

10. KUMURAM BHEEM ASIFABAD:

236553977

11. MAHABUBABAD:

236557423

236557624

12. MANCHERIAL:

236553263	236555096	236555505
236555913	236564933	--

13. MEDCHAL-MALKAJIGIRI:

236551749	236552612	236553576
236554058	236554274	236554285

14. MULUGU:

236557673

15. NAGARKURNOOL:

236553772

236557496

16. NARAYANPET:

236556620

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17. PEDDAPALLI:

236555550

18. RAJANNA SIRICILLA:

236555040	236555041
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19. RANGAREDDY:

236549842	236549571	236550373	236550390
236553212	236553464	236553927	236554443
236554656	236556610	236556967	--

20. SIDDIPET:

236557378	236557379	236564954
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21. SURYAPET:

236553302	236556565
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22. VIKARABAD:

236550833	236552625	236556765
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23. WANAPARTHY:

236552315

24. YADADRI BHONGIR:

236554010	236554482	236557207
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NOTE:

1. The provisional selection of the above candidates is strictly subject to satisfaction of eligibility criteria, such as educational qualifications, community reservation and local status in accordance with the Telangana Public Employment (Organization of Social Cadres and Regulation of Direct Recruitment) Order, 2018 vide G.O.Ms. No. 124 dated 30.8.2018.

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2. If any of the provisionally selected candidate does not fulfill the above requirement, he/she will be de-selected and the next meritorious candidate will be provisionally selected in that slot.
3. The candidates with the aforementioned said Hall Ticket Numbers shall be eligible for appointment to the service by direct recruitment unless he/she satisfies the following conditions, viz.,
 - a) that he/she is of sound health, active habits, and free from any bodily defects or infirmities rendering him/her unfit for the service.
 - b) That his/her character and antecedents are such as to qualify him/her to such service.
4. All rights are reserved with the appointing authority to cancel the selection for appointment to the post at any stage, if any information furnished by the candidates found to be false at any later stage, and the candidates are liable for prosecution for furnishing such false information.
5. If the candidate furnishes wrong information with regard to category and caste, they shall not have any right subsequently for selection in that particular category, caste, etc., and in that aspect the appointing authority is not responsible for the lapse on the part of the candidate.

DR 30/6/2013

REGISTRAR (RECRUITMENT)